

(b) whether it is a fact that similar or identical cases have since long been decided in Air Headquarters/ Naval Headquarters;

(c) if so, what are the reasons for non-settlement of these cases in Army Headquarters alone;

(d) whether rules for fixation of pay of the aforesaid employees are not uniformly applicable to the entire Armed Forces Headquarters;

(e) whether a statement will be laid on the Table showing cases which have been pending for over two to five years with the reasons of the delay; and

(f) whether it is a fact that due to non-settlement of cases, the annual increments of the U.D.Cs. have been withheld since 1958-59?

The Deputy Minister of Defence (Shri D. R. Chavan): (a) to (f). A statement is laid on the Table of the House. [Placed in the Library, See No. LT-1255/63].

CORRECTION TO UNSTARRED QUESTION NO. 157, DATED 25TH FEBRUARY, 1963

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): Corrigendum to the answer to Unstarred Question No. 157 by Shri Hari Vishnu Kamath, Shri M. L. Dwivedi, Shrimati Savitri Nigam and Shri S. S. Samanta on 25th February, 1963 is laid on the Table of the House. [Placed in the Library, See No. LT-853/63].

12.06 hrs.

RE: MOTION FOR ADJOURNMENT

Mr. Speaker: Let us proceed to the Calling Attention Notice.

Shri H. N. Mukerjee (Calcutta Central): Sir, we have given notice of an Adjournment Motion and we have been told that you have been pleased to disallow it but no reasons have been given. The reason why we gave notice of the Adjournment Motion was that there is a report published with

banner headlines regarding the food output in this country having been below target with no progress having taken place in two years. This is the kind of report that appears in the most reputable newspaper and is in complete contradiction to the impression given to us in this House by the Minister of Food and Agriculture who leads us up the garden path so many times. He gets applause in order that the House might register... (Interruption).

Mr. Speaker: Order, order.

Shri H. N. Mukerjee: ...and he imagines that is applauded. I want to know how this kind of thing could pass muster, and the Minister is not even here.

The Minister of State in the Ministry of Food and Agriculture (Dr. Ram Subhag Singh): The Agriculture Ministry is fully represented here. It is not like the Communist Party.

Mr. Speaker: Order, order. I have a grievance against the hon. Deputy Leader of the Communist Party that he should have raised it in this manner. He knows it all right that everyday we are following a procedure and I have requested so many times that if he is not satisfied he should at least have come to me, and then, if he feels like that it could be raised even afterwards in the afternoon.

Shri H. N. Mukerjee: Is it not courtesy to give at least the slightest intimation and reasons behind the rejection of the Adjournment Motion.

Mr. Speaker: I have repeated it so many times. It is not any lack of courtesy that is responsible for not giving the reasons for disallowing any notice. The difficulty is that it is not possible at all to give those reasons at that time when the notices are pouring in till 11 o'clock, just at the nick of time. I just come straight there and the notices continue to pour in. There is no possibility for me at that time to give any reasons at that moment, and that is exactly why....

Shri H. N. Mukerjee: I have no intention of reflecting on your usual courtesy shown to all of us here, but we have noticed so often that you are giving the Government an opportunity to put their case before this House as quick as ever that is possible. But on this occasion, we thought at least before you admit or reject the Adjournment Motion you would, as soon as is possible for you to do so, ask the Government to come and tell the House something about it in view of the publication of this matter in banner headlines.

Mr. Speaker: I am objecting to the procedure first. I am requesting the hon. Member, the deputy leader of the Communist Party, the largest group here which is always I think responsible, and maintains order and procedure, that at least he ought to have come to me and found out what the position was. I would have given him the reasons also, and if he was not satisfied I could have brought it here or asked the Government to give reasons also or make enquiries about that. If I had satisfied him, probably there might not have arisen any opportunity for him to get up and intervene. If I get 20, 25 or 30 notices and if I have to explain them at that moment, certainly it would be difficult to proceed with things.

But I would like to submit one thing. One speaker had said once, when exactly this question was put to him, namely, what are the reasons for disallowing all the notices, that the reasons might not convince the hon. Member, but the judgment and the decision has to stand. That is the point. And that is the difficulty: if I give the reasons then the argument would begin and therefore I request hon. Members—this is for every hon. Member and not for Shri H. N. Mukerjee alone—that only after any Member has been informed, and if he feels not satisfied, he can come to me immediately afterwards and then we can sit down, discuss, and I will give all the reasons and try to explain and convince him. If he can persuade

me, then I will have no objection in taking it up again on the floor of the House. Then he would not have any dissatisfaction or discontent on that account. I can assure all the hon. Members in that respect. (*Interruption*).

Shrimati Renu Chakravartty (Barrackpore): Could it not be held over?

Shri S. M. Banerjee (Kanpur): Could you ask the hon. Minister to make statement on this subject? He could make a statement.

Mr. Speaker: That is a different thing. But not at this moment.

Shrimati Renu Chakravartty: They have been making contradictory statements everyday.

Shri H. N. Mukerjee: It is only very rarely that we do give notices of Adjournment. I do not know why you get 20 or 35 notices of Adjournment Motion everyday. I do not understand. But it is only very rarely that we do so, and it is only because of this matter being very important, that I have given notice.

12.10 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

WATER SUPPLY IN DELHI

Dr. L. M. Singhlvi (Jodhpur): I call the attention of the Minister of Health to the following matter of urgent public importance and I request that she may make a statement thereon:

"The acute shortage of water supply in Delhi and the decision to reduce the hours of water supply."

The Minister of Health (Dr. Sushila Nayar): During the summer months every year, water supply is restricted from 12 noon to 3 p.m. during the day and 10 p.m. to 4 a.m. during the night. Similar restrictions have been imposed this year also with effect from the 1st April, 1963. It is not correct